

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE DR. JUSTICE KAUSER EDAPPAGATH

Tuesday, the 14th day of February 2023 / 25th Magha, 1944
WP(CRL.) NO. 110 OF 2023(s)

PETITIONER:

SAIBY JOSE KIDANGOOR, AGED 51 YEARS, S/O. LATE K C KIDANGOOR,
KOORAN KALLOOKKARAN HOUSE, 8TH CROSS, DIVINE NAGAR,
SOUTH CHITTOOR – 682 027, ERNAKULAM DISTRICT.

RESPONDENTS:

1. THE STATE POLICE CHIEF, POLICE HEAD QUARTERS, VAZHUTHACADU,
THIRUVANANTHAPURAM - 695 014.
2. THE STATION HOUSE OFFICER, ERNAKULAM CENTRAL POLICE STATION,
ERNAKULAM, PIN - 682 031.
3. THE CITY COMMISSIONER OF POLICE, KOCHI CITY, ERNAKULAM, PIN - 682
011.

Writ petition (criminal) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(Crl.) the High Court be pleased to stay all further proceedings against the petitioner pursuant to the registration Crime No. 362/2023 of the Ernakulam Central Police Station, pending disposal of the above Writ petition(Crl.) in the interest of justice.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(Crl.) and upon hearing the arguments of SRI.S.SREEKUMAR (SENIOR ADVOCATE) ALONG WITH M/S K.ANAND, BABU S. NAIR, M.R.NANDAKUMAR & P.MARTIN JOSE for the petitioner, T A SHAJI, DIRECTOR GENERAL OF PROSECUTION & PUBLIC PROSECUTOR, SRI.P.NARAYANAN, SENIOR GOVERNMENT PLEADER AND ADDITIONAL PUBLIC PROSECUTOR and of SRI.SAJJU.S., SENIOR GOVERNMENT PLEADER for the respondents, the court passed the following:

P.T.O.

DR. KAUSER EDAPPAGATH., J.

W.P.(CrI.) No. 110/2023

Dated this the 14th day of February, 2023

ORDER

The learned Prosecutor has produced the preliminary enquiry report of the investigation conducted by the Commissioner of Police, Ernakulam. The respondent No.1 has also submitted statement of facts. The learned Prosecutor submitted that the investigation is going on and it is in the preliminary stage.

2. The learned Senior Counsel Sri.S.Sreekumar submits that the petitioner is ready to appear before the investigating officer and co-operate with the investigation. The learned Senior Counsel further submits that the investigating agency may also conduct an investigation into the allegations levelled by the petitioner that there is a conspiracy behind the filing of complaint against him.

Post after two weeks. The petitioner shall appear before the investigating officer as and when required, and he shall co-operate with the investigation.

Sd/-
DR. KAUSER EDAPPAGATH
JUDGE

APA